

For side  
Order of Labour  
Court in Transfer

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

M.A.No. 208/1992

in

O.A. No. 288/1992

~~MAXNEX~~

DATE OF DECISION 12.8.1992.

Chief Medical Officer & Ors. Petitioners

Mr. N.S. Shevde, Advocate for the Petitioner(s)

Versus

Rajendra Dayanand, Respondent

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.V. Krishnan, Vice Chairman,

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Chief Medical Officer,  
Western Railway,  
Pratapnagar, Railway Yard,  
Baroda.
2. Chief Medical Officer,  
Western Railway,  
Railway Hospital,  
G.L. Railway Colony,  
Godhra.
3. General Manager,  
Western Railway,  
Churchgate, Fort,  
Bombay. .... Applicants.

(Advocate: Mr. N.S. Shevde)

Versus.

Rajendra Dayanand,  
Hindu, Age about 32 years,  
Occupation: Service in Railway,  
Residing near Railway Dispensary,  
G.L. Yard Colony,  
Godhra. .... Respondent.

ORAL ORDER

M.A.No. 208/1992

in

O.A. 288 OF 1992

Date: 12.8.1992.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

Heard Mr. N.S. Shevde, learned counsel for  
the applicant. Respondents absent, though served.

2. The applicants have challenged before us  
the jurisdiction of the Labour Court, Godhra, in passing  
the impugned order Annexure A-4 dated 19th February,  
1992 by which the learned Judge of the Labour Court,  
Godhra passed an order for maintainance of status quo  
till the hearing of show-cause notice issued to the  
respondents till 25th February, 1992. The grievance  
of the learned advocate for the applicants is that  
though the applicants who were original opponents, in

in Misc. Application No. 13/92 before the Labour Court filed reply on 4th March, 1992, the learned Judge did not hear the application for injunction and repeatedly adjourned the matter.

3. In the instant case, the respondent / served but with the notice / has not appeared.

4. In our opinion, this matter can be disposed of at the admission stage by directing the Labour Court Godhra to dispose of the application for injunction taking into consideration the main objection of the present applicants that the Court has no jurisdiction to entertain the application. The learned Labour Court Judge to dispose of the application within one month from the date of receipt of this order after hearing according to law. both the parties / Application is disposed of accordingly.

*Chu*  
12.8.92

*R.C.Bhatt*

(R.C.Bhatt)  
Member (J)

(N.V.Krishnan)  
Vice Chairman

vtc.